IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, KOLKATA

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.76916 of 2016

[Arising out of Order-in-Appeal No.216/ST/HAL/2016 dated 23.08.2016 passed by the Commissioner (Appeals) of Central Excise, Kolkata]

M/s UCIC Pvt. Ltd.
NH-6,Dhulagarh,Sankrail, Howrah-711302

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Haldia
15/1 Strand Road, Kolkata-700001

Respondent

Appearance:
None for the Appellant
Shri A.Roy, Authorized Representative for the Respondent

CORAM:
HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75434/2021

DATE OF E-HEARING : 10.08.2021
DATE OF DECISION : 10.08.2021

PER P.K.CHOUDHARY :

When the matter was called for hearing today, nobody appeared on behalf of the appellant.

2. It is seen from the file that the Department has forwarded a copy of SVLDRS-4, which is a Discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

3. In view of the above position, I find that since the issue has already been settled under the said Scheme, the appeal is accordingly, dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/
(P.K.Choudhary)
Member (Judicial)

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